



# The Orissa Gazette

PUBLISHED BY AUTHORITY.

---

No. 25. CUTTACK, FRIDAY, OCTOBER 16, 1936.

---

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

---

## PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

---

### HOME, REVENUE AND FINANCE DEPARTMENTS.

#### NOTIFICATIONS.

*The 10th October 1936.*

**No. 5711-P.**—The following notifications issued by the Government of India in the Home Department are republished for general information.

A. F. W. DIXON,

*Offg. Chief Secretary to Government.*

*Simla, the 10th September 1936.*

No. F. 93/3/36-Police.—In exercise of the powers conferred by section 2 of the

Police Act, 1888 (III of 1888), as in force in British India or as locally applied, the Governor General in Council is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Home Department No. F. 93/3/36-Police, dated the 1st April 1936, creating a general police district for the Railways administered by the Government of Orissa, namely:—

In schedule A to the said notification, for entry (b) the following entry shall be substituted, namely:—

“(b) the portion of the Parlakimedi Light Railway from mile 22/12-13 between Patapatnam and Parlakimedi to mile 56½ including Gunupur Railway station”.

*New Delhi, the 1st April 1936.*

No. F. 93/3/36-Police.—In exercise of the powers conferred by section 2 of the Police Act, 1888 (III of 1888), as in force in British India or as locally applied and in supersession of notification no. 248 of the 6th April 1916, the Governor General in Council is pleased—

(a) to create a general police district embracing all the lands occupied for the time being by the undermentioned railway line and portions of railway lines, including the lands occupied by stations, out-buildings, and for the other purposes of the said line, namely first those situate within the province of Orissa excluding those specified in Schedule A hereto annexed, and, secondly, those specified in Schedule B hereto annexed and situate in provinces and places beyond the limit of the said province of Orissa;

(b) to direct the enrolment under the Police Act, 1861 (V of 1861), of a police force for service therein, and

(c) to appoint the Governor of Orissa to discharge with respect to the general police district and the police force aforesaid the functions of the Local Government under the Police Act, 1861 (V of 1861), the Code of Criminal Procedure, 1898 (V of 1898), and any other enactments relating to the police for the time being in force in the lands aforesaid or in any part thereof.

#### SCHEDULE A.

3. The following portions of the Bengal Nagpur Railway, namely :—

(a) the portion of the Raipur-Vizianagram line from mile 228½ (between Gumda and Jemadipeta) to mile 133/1 (between Kesinga and Titlagarh);

(b) the portion of the Parlakimedi light railway from mile 24 (Parlakimedi) to mile 56½ (Gunupur).

(c) the portion of the Raipur-Vizianagram line from mile 63.996 R (i.e. middle of Jenk River) to mile 83.56 R lying in the present Khariar Zamindari and from mile 83.56 R to mile 133.05 (middle of Tel River) lying in the Patna State;

(d) that portion of the East Coast line which lies in the district of Ganjam.

#### SCHEDULE B.

1. So much of the Bengal-Nagpur Railway as is situate west of the River Hugli within the Presidency of Bengal.

2. So much of the Bengal Nagpur Railway as is situate within the province of Bihar.

M. G. HALLETT,

*Secy. to Government of India.*

*The 13th October 1936.*

No. 5809-P.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

A. F. W. DIXON,

*Offg. Chief Secy. to Government.*

#### POLICE.

*Simla, the 24th September 1936.*

No. F.-123/III/34.—*Corrigendum.*—In the Home Department Notification No. F.-123/III/34-Police, dated the 11th June 1936, published on pages 788-91 of the Gazette of India (Part I), dated the 13th June 1936, relating to uniform for officers of the Indian Police the following further amendments shall be made, namely :—

(i) for the existing footnotes at the bottom of pages 788 and 789 the following footnote shall be substituted, namely :—

“Samples of gaberdine and woollen Bedford cord of approved shades will be kept on view at the India Store Depot, Belvedere Road, Lambeth, S. E. 1. Indian Police officers recruited in England when ordering uniform should impress upon the makers the necessity for consulting the India Store Depot regarding the correct material, shades, etc. Samples will also be sent to all local Governments.”

(ii) in Note 5 on page 790, relating to the cloth for over coat in different provinces, the comma and the words after the letters “S. E. 1” shall be deleted.

M. G. HALLETT,

*Secy. to Govt. of India.*

*The 10th October 1936.*

**No. 3587-F.**—The following notification of the Government of India, Finance Department, is republished.

By order of the Governor

A. F. W. DIXON,

*Offg. Chief Secretary to Government.*

*New Delhi, the 8th April 1936*

**No. F-11 (22)-R.II/35.**—The following Resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of a majority of votes at a meeting of the Council of India held this third day of March, 1936, hereby makes the following amendment in the Civil Service Regulations, namely:—

After rule 1 under Article 486 the following shall be inserted as rule 2:—

“2. In the case of an officer with a substantive appointment who officiates in another appointment or holds a temporary appointment, “Emoluments” means

(a) the emoluments which would be taken into account under this Article in respect of the appointment in which he officiates or of the temporary appointment, as the case may be, or

(b) the emoluments which would have been taken into account under this Article had he remained in his substantive appointment,

whichever are more favourable to him.”

J. C. NIXON,

*Secy. to the Govt. of India.*

*The 13th October 1936.*

**No. 3644-F.**—The following resolution by the Secretary of State for India in Council is republished for general information.

By order of the Governor,

A. F. W. DIXON,

*Offg. Chief Secretary to Government.*

*New Delhi, the 23rd April 1936.*

**No. F. 7 (3)-R. I./36.**—The following resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section 2 of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of a majority of votes at a meeting of the Council of India held this 31st day of

March 1936, hereby makes the following amendments in the Fundamental Rules, namely:—

For clause (a) of Rule 56 of the said Rules the following shall be substituted, namely:—

“(a) Except as otherwise provided in the other clauses of this Rule the date of compulsory retirement of a Government servant, other than a ministerial servant, is the date on which he attains the age of 55 years. He may be retained in service after the date of compulsory retirement with the sanction of the Local Government on public grounds, which must be recorded in writing but he must not be retained after the age of 60 years except in very special circumstances.”

In clause (a) of Rule 86 of the said Rules for the words “date on which he must compulsorily retire” the words “date of compulsory retirement” shall be substituted.

E. T. COATES,

*for Secy. to the Govt. of India,*

## LAW AND COMMERCE DEPARTMENT.

### NOTIFICATION.

*The 12th October 1936.*

**No. 4226—IB-7/36-L.**—The following notification, issued by the Government of India, Department of Industries and Labour, is republished for general information.

By order of the Governor,

C. G. NAIR,

*Secretary to Government.*

*Simla, the 24th September 1936.*

**No. L-1750.**—In exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923 (V of 1923), the Governor General in Council is pleased to direct that the following further amendment shall be made in the Indian Boiler Regulations, 1924, the same having been previously published as required by sub-section (1) of section 31 of the said Act, namely:—

In Regulation 104 of the said Regulations, for sub-regulation (d), the following sub-regulation shall be substituted, namely:—

“(d) The ultimate tensile breaking strength of the steel when in the billet or bar form shall not exceed 28 tons per square inch with an elongation of not less than 30 per cent. measured on Standard Test Piece F.

A. G. CLOW,

*Secretary to the Government of India.*

*The 14th October 1936.*

**No. 4214-J.**—The following Regulation which has been approved by the Governor General in Council and assented to by the Governor-General and has been published in the Gazette of India of the 10th October 1936, is published under sub-section (2) of section 71 of the Government of India Act.

By order of the Governor,

C. G. NAIR,

*Secretary to Government.*

**REGULATION No. XII of 1936.**

**A**

**REGULATION**

**TO**

*'Amend the Letters Patent constituting the High Court of Judicature at Patna.*

Whereas it is expedient to amend the Letters Patent constituting the High Court of Judicature at Patna for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Regulation may be called the Short title and Com- Orissa (Patna mencement. High Court's Jurisdiction) Regulation, 1936.

- (2) It shall come into force at once.

Exercise by the High Court of Patna of Circuit-Jurisdiction in respect of cases arising in the Province of Orissa and the making of rules for hearing any such cases at Patna.

2. In clause 35 of the Letters Patent constituting the High Court of Judicature at Patna,—

- (a) for the words "Division of Orissa", wherever they occur, the words "Province of Orissa" shall be substituted;

- (b) for the words "in that Division the jurisdiction and power by these Our Letters Patent or by or under the Government of India Act, 1915, vested in the said High Court" the following shall be substituted, namely:—

"in that Province the jurisdiction and power vested in the said High Court by or under the Government of India (Constitution of Orissa) Order, 1936".

- (c) for the words "that Division", in the second and third places where they occur, the words "that Province" shall be substituted;

- (d) for the words "the Lieutenant-Governor in Council", in both places where they occur, the words "the Governor of Bihar in Council" shall be substituted; and

- (e) the following proviso shall be added, namely:—

"Provided further that the approval and sanction of the Governor of Bihar in Council under the foregoing provisos shall be subject to the control of the Governor-General in Council".